

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA No. 1837/91. MP No. 3998/92 .. Date of decision: 18.12.92

Sh. Arun Kumar	..	Applicant
Versus		
Union of India	..	Respondents
For the applicant	..	Sh. D.R. Gupta, Counsel.
For the respondents	..	Sh. Jog Singh, Counsel.

CORAM

Hon'ble Sh. P.K. Kartha, Vice Chairman (J)

Hon'ble Sh. B.N. Dhoundiyal, Member (A)

JUDGEMENT (Oral)

(Delivered by Hon'ble Sh. P.K. Kartha, V.C.(J)

We have heard the learned counsel for both the parties. The learned counsel for the applicant states that the respondents would redress his grievances and in view thereof, he does not wish to pursue the present application. The application is, therefore, disposed of without passing any orders, as prayed for.


(B.N. Dhoundiyal)

Member (A)


(P.K. Kartha)
Vice Chairman (J)